

S U P R E M E C O U R T O F I N D I A
R E C O R D O F P R O C E E D I N G S

Petition for Special Leave to Appeal (C) No. 14911/2026

[Arising out of impugned final judgment and order dated 20-02-2026 in WP No. 10024/2023 passed by the High Court of Judicature at Bombay]

THANE MUNICIPAL CORPORATION

Petitioner(s)

VERSUS

D. DAHYABHAI AND CO. PVT LTD. & ORS.

Respondent(s)

(IA No. 126104/2026 - EXEMPTION FROM FILING C/C OF THE IMPUGNED JUDGMENT and IA No. 126106/2026 - EXEMPTION FROM FILING O.T.)

Date : 27-04-2026 This matter was called on for hearing today.

CORAM :

HON'BLE MR. JUSTICE SANJAY KUMAR
HON'BLE MR. JUSTICE K. VINOD CHANDRAN

For Petitioner(s) Mr. Santosh Paul, Sr. Adv.
Mr. Chirag J Shah, Adv.
Mr. Utsav Trivedi, Adv.
Ms. Manini Roy, Adv.
Mr. Harsh Pandya, Adv.
Ms. Aditi Rai, Adv.
Mr. Aditi Sonawane, Adv.
Ms. Rakshha, Adv.
M/s. Tas Law, AOR

For Respondent(s) Mr. Mukul Rohtagi Roht, Sr. Adv.
Mr. Narendra Hooda, Sr. Adv.
Mr. Prashant S. Kenjale, Adv.
Ms. Minal Chandnanai, Adv.
Mr. Sanjay Borkar, Adv.
Ms. Rashmi Chavan, Adv.
Mr. Shukla Samit Dilip, Adv.
Mr. Mustfa Nulwalla, Adv.
Ms. Damini Vishwakarma, Adv.
Mr. B Dhananjay, Adv.
M/s Juristrust Law Offices, AOR

UPON hearing the counsel, the Court made the following
O R D E R

Applications for exemption from filing a certified copy of the impugned judgment and official translation are allowed.

Issue notice, returnable on 20.07.2026.

Mr. Prashant S. Kenjale, learned counsel, who is present in Court on advance notice/caveat, waives service and accepts notice for respondent No. 1. Hence, notice need not be served upon the said respondent.

Notice upon the unrepresented respondents shall be served by all modes, including *dasti*.

Counter affidavits shall be filed within two weeks from today or from the date of service of notice, as the case may be.

Rejoinders thereto, if any, may be filed within one week thereafter.

Operation of the impugned judgment shall remain stayed till the next hearing.

We, however, make it clear that the pendency of this special leave petition and the above interim order shall not preclude respondent No. 1 from approaching the petitioner, Thane Municipal Corporation, to offer full and proper compliance with all the requirements and the Corporation from considering the offer, if any, made by respondent No. 1 in this regard.

(BABITA PANDEY)
AR-CUM-PS

(CHETNA BALOONI)
COURT MASTER (NSH)